

Cleaning allowance to Bank Officers

2248. SHRI V. HANUMANTHA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that cleaning allowance is provided to all the bank officers of the State Bank of India who have leased accommodation;

(b) the reasons for not providing cleaning allowance to other officers who have their own accommodation; and

(c) whether Government will consider providing cleaning allowance to all officers of the SBI irrespective of the fact whether they have leased accommodation or their own accommodation?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c) State Bank of India (SBI) has reported that it is supplying reimbursing the cost of essential cleaning materials to such officers who are provided with residential accommodation by the bank (including leased accommodation) for upkeep and maintenance of the premises and furniture and fixtures provided in such premises. This facility is also provided to the officers who stay in their own houses constructed with bank's

finance, who have been supplied with the bank's furniture.

SBI has further reported that it is providing this facility for the upkeep of the bank's premises and furniture, and as such officers staying in their own houses are not eligible for this facility.

Amount sanctioned to states for Tourism Development programme

2249. SHRI W. ANGOU SINGH: Will the Minister of TOURISM be pleased to refer to the answer to Unstarred Question 1538 given in the Rajya Sabha on 30th July, 1996, and state:

(a) the amount sanctioned by Government to the States of North-East for tourism development programme during the 8th Five Year Plan; and

(b) the amount released so far, state-wise?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA KUMAR JENA): (a) and (b) The detailed amount sanctioned and released for the development of tourism in the North-Eastern States is given in the statement.

Statement*Central Financial Assistance provided to North-Eastern State Governments during first four years of VIIIth Plan*

Name of the States	1992-93		1993-94		1994-95		1995-96	
	Amount Sanctioned	Amount Released	Amount Sanctioned	Amount Released	Amount Sanctioned	Amount Released	Amount Sanctioned	Amount Released
Assam	78.66	43.94	78.11	28.83	52.99	27.00	70.24	23.30
Arunachal Pradesh	48.27	28.00	45.40	23.50	—	—	52.26	25.50
Manipur	66.24	34.38	45.50	27.35	4.00	2.00	75.81	24.20
Meghalaya	9.77	5.00	1.85	1.85	—	—	4.08	2.04
Mizoram	47.70	33.95	88.18	62.83	111.80	41.29	100.86	36.27
Nagaland	7.17	36.50	16.66	10.97	36.43	16.85	51.60	18.94
Tripura	80.28	36.70	15.07	9.69	46.61	22.40	35.43	10.00

Non-Adhering of safety norms by private Airlines

2250. SHRI JANARDHAN POOJARI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government are aware that some private airlines are not adhering to safety norms;

(b) if so, the names of such airlines; and

(c) the action Government propose to take against them?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) and (b) Yes, Sir. During 1996 (till date) there have been only three violations of air safety norms by private airlines involving MESCO Airlines, East West Airlines and Modiluft.

(c) Licences of the pilots/co-pilots involved